

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 18792/2013

(From the judgement and order dated 09/10/2013 in SA No.383/2013 of
The HIGH COURT OF UTTARAKHAND AT NAINITAL)

YOGENDRA SINGH TOMAR

Petitioner(s)

VERSUS

BAR COUNCIL OF UTTARAKHAND & ORS

Respondent(s)

(With appln(s). for permission to file SLP without c/copy as well as plain
copy of impugned order and exemption from filing c/copy as well as plain
copy of the impugned order and office report)

Date: 21/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Krishnan Venugopal, Sr. Adv.
Mr. Manan Verma, Adv.
Ms. Diksha Rai, Adv.

For Respondent(s) Mr. Kumar Rajesh Singh, Adv.
Mr. Vijay Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Mr. Kumar Rajesh Singh, learned counsel, accepts notice on
behalf of Mr. Vijay Kumar, Advocate-on-Record for Respondent No.2.
He shall file counter affidavit as soon as possible.

Dasti service, in addition, is permitted.

List the matter on 12th November, 2013.

In the meantime, the implementation of the impugned order is
stayed.

| (Sarita Purohit)
| Court Master

| | (Sneh Bala Mehra)
| | Court Master